

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 146 OF 2018 & IA NOS. 662, 870 & 901 OF 2018 &
APPEAL NO. 147 OF 2018 & IA NOS. 666 & 869 & 900 OF 2018 &
APPEAL NO. 205 OF 2018

Dated: 31st July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

APPEAL NO. 146 OF 2018 &
IA NOS. 662, 870 & 901 OF 2018

In the matter of:

Cosmos Films Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Aditya Singh

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Ashish Singh
Mr. Amit Bute for R-2

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-3

Mr. Malcolm Desai for Tata Power

APPEAL NO. 147 OF 2018 &
IA NOS. 666 & 869 & 900 OF 2018

In the matter of:

M/s Mahalaxmi TMT Pvt. Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Aditya Singh
Mr. C.R. Dad (Rep)

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Ashish Singh
Mr. Amit Bute for R-2

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-3

Mr. Malcolm Desai for Tata Power

APPEAL NO. 205 OF 2018

In the matter of:

The Tata Power Company Limited

.... **Appellant(s)**

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent (s) : ----

ORDER

IA Nos. 870 & 901 of 2018 in Appeal No. 146 of 2018

IA Nos. 869 & 900 of 2018 in Appeal No. 147 of 2018

(Delay in filing reply)

The learned counsels appearing for Respondent Nos. 6 & 2 submitted that there is a delay of 7 days and 15 days in filing the replies which have been explained satisfactorily and sufficient cause has been made in the accompanying affidavits along with applications respectively. The same may kindly be accepted and delay in filing replies may kindly be condoned.

Submissions made by the learned counsel appearing for the Respondent Nos. 6 & 2, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Respondent Nos. 6 & 2 and after perusal of the applications explaining the delay in filing the replies, we find it satisfactory as sufficient cause has been made out. The same are accepted and the delays in filing the replies are condoned. IAs are allowed.

**APPEAL NO. 146 OF 2018 & IA NO. 662 OF 2018 &
APPEAL NO. 147 OF 2018 & IA NO. 666 OF 2018**

The learned counsel, Mr. G. Umapathy appearing for the Appellant prays for four weeks time to file his rejoinder submission in these matters.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in these matters by 28.08.2018 after duly serving copy on the other side.

The second Respondent is directed not to precipitate the matter till the next date of hearing.

APPEAL NO. 205 OF 2018

Issue notice to the Respondents returnable on 10.09.2018. Dasti, in addition, is also permitted.

**APPEAL NO. 146 OF 2018 & IA NO. 662 OF 2018 &
APPEAL NO. 147 OF 2018 & IA NO. 666 OF 2018
APPEAL NO. 205 OF 2018**

List these matters for admission on 10.09.2018 as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Vt/js

(Justice N. K. Patil)
Judicial Member